

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 67
TO BE ANSWERED ON 21.07.2015

Coastal Regulation Zone Rules

67. PROF. K.V. THOMAS:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Kerala Government has requested for adequate change in the Coastal Regulation Zone (CRZ) Rules so that the traditional fishermen and the people living in the coastal areas can repair their houses and also construct new ones;
- (b) if so, the details thereof; and
- (c) the time by which a final decision in this regard is likely to be taken?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

- (a) to (c) : The State Government of Kerala has requested for changes in the Coastal Regulation Zone, 2011 Notification (CRZ), especially in terms of provisions related to construction/ expansion/additional housing and other infrastructure by local fishermen/traditional communities living by the sea, development of tourist resorts and others infrastructure facilities. A report on this subject matter has been received in the Ministry from Shailesh Nayak's Committee and it is under examination.
